

(c) whether Government has issued any guidelines for using UAV/drone cameras in various parts of the country for monitoring the railway tracks and its infrastructure; and

(d) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): (a) to (d) Indian Railways carry out periodic monitoring of track geometry and condition through inspection by designated officer with Track Recording Car (TRC) and Oscillation Monitoring System (OMS).

Instructions have been issued to all Zonal Railways and Public Sector Units (PSUs) for using UAV/Drone as an efficient tool for mapping and monitoring of transportation corridors, projects etc.

Indian Railways is using Drones in the following manner:—

- To overcome visibility of part of bridges difficult to access manually, drone inspection of few bridges are under consideration.
- One Drone Camera has been procured for the surveillance of Railway tracks at vulnerable locations over South Western Railway.
- 2 UAV/Drones are being deployed at Modern Coach Factory/Rae Bareilly for overhead watch and surveillance.
- One Drone is being used by West Central Railway for inspection and project monitoring.
- Public Sector Units under Ministry of Railways are using Drones for project monitoring.

#### **Complaints regarding HOR quota**

424. SHRIMATI KAHKASHAN PERWEEN: Will the Minister of RAILWAYS be pleased to state:

(a) whether VIP references for release of HOR quota to Minister of Railways/ Railway Board are not being given priority recently;

(b) if so, whether complaints from MPs, etc. have been received by the Minister of Railways and Chairman, Railway Board against officers and E&RCs posted in MR, MOS(R) and Reservation Cell;

(c) if so, the details thereof and action taken thereon;

(d) whether E&RC posted in MR, MOS(R) & Reservation Cell, Railway Board are covered under periodical rotational transfer as per CVC guideline; and

(e) if so, list of transfers of E&RCs since 2014 to till date?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): (a) In order to meet the urgent travel requirements of High Official Requisition (HOR) holders, which includes Central Government Ministers, Judges of Hon'ble Supreme Court/High Courts of various States, Members of Parliament and other emergent demands, who are on the waiting list, a limited number of berths have been earmarked as Emergency Quota in different trains and in different classes. The quota is released by the Railways in accordance with the priority as per warrant of precedence and well established practice being followed since long. At the time of allotment of berths/seats, emergency quota is first allotted for self travel of HOR holders/Members of Parliament, etc., strictly as per their *inter-se* seniority in warrant of precedence. Thereafter, other requisitions received from various quarters including that from Members of Parliament are considered and the remaining quota is released taking into account various factors like status of passengers travelling, nature of urgency like travelling on government duty, bereavement in the family, sickness, job interview, etc. While the requests received from Hon'ble Members of Parliament for their self travel are complied with, in case of requests forwarded by them for other than self travel, at times, it is not feasible to accommodate all such requests when the demand exceeds the availability.

(b) and (c) One complaint was received in the year 2017 from one the then Hon'ble Member of Parliament for non-release of Emergency Quota. The complaint was duly forwarded to the concerned Zonal Railway for immediate necessary action. Hon'ble Member of Parliament was also informed accordingly. As far as staff handling release of Emergency Quota is concerned, it is informed that the officials whose integrity is beyond doubt and have an excellent track record are entrusted with this responsibility. In case any mishandling is noticed, immediate action, as deemed fit, is initiated. Periodical transfer and rotation of staff within the reservation cells is also undertaken to the extent feasible in order to prevent development of any vested interest.

(d) Yes, Sir.

(e) A list of E&RCs handling different works relating to release of emergency quota on the requests received on this account in the office of Minister for Railways,

Minister of State for Railways and Reservation Cell of Railway Board, who have been transferred since 2014 under rotational transfer or otherwise, is given in Statement.

***Statement***

*List of E&RC handling different works holding to release of emergency quota,  
who have been transferred since 2014*

Sl. No.	Name (S/Shri)
1.	A.K. Pathak
2.	Ajay Sharma
3.	Anand Samdurshi
4.	Dharamveer Yadav
5.	Gaurav
6.	Harcharan Singh
7.	Rajesh Sharma
8.	Ram Lal Meena
9.	Ram Saran
10.	Ravinder Kumar Negi
11.	Ravinder Singh
12.	Ravinder Singh Raghav
13.	Sanju Datt
14.	Shailender Kumar
15.	Yogesh Kumar
16.	Vikram Singh

**New trains and stoppages on Delhi-Kota-Ratlam-Mumbai route**

†425. DR. SATYANARAYAN JATIYA: Will the Minister of RAILWAYS be pleased to state:

(a) the details of new passenger trains that were operationalized on Delhi-Kota-Ratlam-Mumbai rail section since January, 2014 and stoppages sanctioned for these passenger trains, railway division-wise; and

(b) the details of the special facilities provided to passengers and expansion made on the stations of the above said railway section during the above said period?

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†Original notice of the question was received in Hindi.